

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 123-B/7/NCLT/AHM/2017



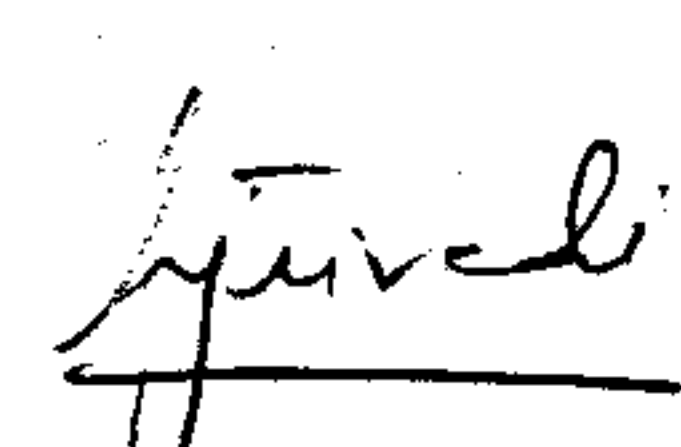
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2017**

Name of the Company: Asset Reconstruction Company (India) Ltd.
V/s.
Shah Alloys Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code


S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SHARVIL MAJMUDAR VISHAL RAVAL	ADV.	APPLICANT	
2.	S.P. MAJMUDAR	ADVOCATE	SHAH ALLOYS LTD	
	Hiten Parikh	Advocate	"	

ORDER

Learned Advocate Mr. Vishal Raval i/b India Law LLP present for Financial Creditor/Petitioner. Learned Advocate Mr. Sharvil Majmudar with Learned Advocate Mr. Hiten Parikh present for Respondent.

Both sides counsels represented that settlement talks are going on and requested two weeks time.

List the matter on 14.12.2017 as a last chance for hearing before admission in case no settlement could be reached.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 29th day of November, 2017.